CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application No.613 of 2013

Thursday this the 12th day of December 2013

CORAM:

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

- Younis Haji K,
 S/o.late Abdul Khadar,
 Retd. Assisting Engineer, L.P.W.D.
 Residing at Kattagam (H), Kiltan Island, Lakshadweep.
- Mohammed Ali B.C., S/o.Sammil, Junior Engineer, L.P.W.D., Bhapoor. Residing at House No.12 A, B.C.Road, Chembaka Colony.
- Mohammed Khaleel K.K.,
 S/o.late Muthukoya,
 Junior Engineer, L.P.W.D. Sub Division, Androth.
 Residing at Kirankakkada (H), Androth Island, Lakshadweep.
- Muhsin M.K.,
 S/o.late Cheriyakoya,
 Junior Engineer,
 L.P.W.D. (Housing) Sub Division, Kavarathi.
 Residing at L.P.W.D Quarters, Kavaratti, Lakshadweep.
- 5. Yakath Ali K.P., S/o.A.C.A.Kasmi, Junior Engineer, L.P.W.D (Civil) Sub Division, Kavarathi – 682 555.

...Applicants

(By Advocate Mr.M.R.Hariraj)

Versus

- The Administrator, Union Territory of Lakshadweep, Kavarathi – 682 555.
- 2. Secretary (Works), Union Territory of Lakshadweep, Kavarathi – 682 555.
- Inquiry Officer under Rule 14 of CCS CCA Rules, H.R.Singh, Director (Printing and Stationery), Union Territory of Lakshadweep, Kavarathi – 682 555.

...Respondents

(By Advocate Mr.S.Radhakrishnan)



This application having been heard on 12th December 2013 this Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

Applicants, who were served with Annexure A-1 to Annexure A-4 individual charge sheets, have filed this Original Application with a prayer to quash those charge sheets. Applicants have raised various contentions in support of their plea that they are not liable to be proceeded against on the basis of the allegations contained in those charge sheets. Anyhow, we do not deem it necessary to refer to or deal with those contentions at this stage since it is submitted by learned counsel for the respondents that the Inquiry Officer, who conducted the inquiry, has already submitted the Report before the Disciplinary Authority on November 29, 2013. He further submits that the Disciplinary Authority will take further steps in the matter and give a speedy conclusion to the Disciplinary Proceedings.

2. The Original Application is disposed of with a direction to respondent no.1 to ensure that final orders are passed in the Disciplinary Proceedings as expeditiously as possible, at any rate, within eight weeks from the date of receipt of a copy of this order after complying with all statutory mandates.

(Dated this the 12th day of December 2013)

K.GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE A.K.BASHEER
JUDICIAL MEMBER

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